

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH  
AT HYDERABAD

O.A.686/97

Date of decision: 4.6.97

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Between:

Sk. Masthan Vali ... Applicant

And

1. Sr. Supdt. of Post Offices,  
Prakasam Division, Ongole.
2. Director of Postal Services,  
O/o PMG, Vijayawada.
3. PMG, Vijayawada Region,  
Vijayawada. ... Respondents

Shri K.Venkateswara Rao .. Counsel for applicant

Shri V. Rajeswara Rao, ACGSC .. Counsel for respondents

CORAM

HON'BLE SHRI H. RAJENDRA PRASAD, MEMBER (ADMINISTRATIVE) *Pr* *h/6*

O R D E R

Heard Shri Venkateswara Rao for the applicant and  
Shri V.Rajeswara Rao for the respondents.

2. The main grievance of the applicant in this OA is that he has been transferred out of Ongole Head Post Office to Kanyigiri Head Post Office before the completion of his tenure. Furthermore, out of the 87 transfers ordered in the impugned memo, his is the sole instance where the transfer has been ordered in the interest of service, whereas most of others have been move out at request. Thirdly, he had submitted a representation to the SSP on 27.3.97 pleading for retention at Ongole on <sup>his very</sup> <sub>viz.,</sub> the ground that he had not completed his tenure in his present post. This representation was in response to SSP's circular dated 18.3.97. After the impugned orders were issued, the applicant submitted a representation to the Director of Postal Services on 27.5.97. The

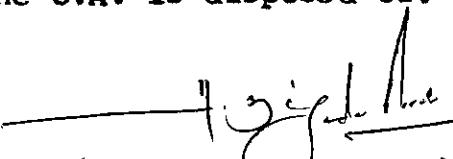
*Pr*  
*h/6*

same has not yet been disposed of. The applicant states that he has not been relieved from his present post so far.

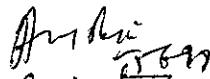
3. Considering the facts and averments made, it is just and proper to direct the Respondent-2 to examine the two representations submitted by the applicant in the light of all connected factors as mentioned in the O.A. He should thereafter take a judicious decision on merits and appraise the applicant of the same within 3 weeks of the receipt of a copy of this order. To facilitate proper examination of the case, a copy of the OA shall also be sent to Respondent-2 along with this order.

4. It is further directed that if the applicant has not been relieved till now, he shall not be disturbed from his present post until the disposal of his representations as stated above and communication of the relevant decision <sup>and interests of the Service,</sup> to him. To the extent permissible by rules, it would seem to be a deserving case for <sup>sympathetic</sup> consideration in view of the fact that the applicant has some <sup>the</sup> private problems, including serious ailment of his daughter.

Thus the O.A. is disposed of.

  
(H. Rajendra Prasad)  
Member (Administrative)

4th June, 1997

  
Deputy Registrar (O.C.)

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O.A.686/97.

To

1. The Sr,Superintendent of Post Offices,  
Prakasam Division, Ongole.
2. The Director of Postal Services,  
O/o PMG, Vijayawada,
3. The PMG, Vijayawada Region, Vijayawada.
4. One copy to Mr.K.Venkateswar Rao, Advocate, CAT.Hyd.
5. One copy to Mr.V.Rajeswar Rao, Addl.CGSC.CAT.Hyd.
6. One copy to ~~xxxx~~ Hon'ble Member(A) CAT.Hyd.
7. One copy to D.R.(A) CAT.Hyd.
8. One spare copy.

pvm

11/6/97

C.C. today

COURT

5/6/97

TYPED BY

CHECKED BY

COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE  
VICE-CHAIRMAN

and

THE HON'BLE MR.H.RAJENDRA PRASAD:M(A)

Dated: 4-6-1997

ORDER/JUDGMENT

M.A./R.A./C.A.No.

in

O.A.No.

686/97

T.A.No.

(w.p.)

Admitted and Interim directions  
Issued

Allowed

Disposed of with directions

Dismissed

Dismissed as withdrawn

Dismissed for default

Ordered/Rejected

No order as to costs

